

**Government of NCT of Delhi
Delhi Disaster Management Authority**

No.F.6/DDMA/COVID-19/2020/ 210

May 30, 2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization (WHO), and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi.

And whereas, Delhi Disaster Management Authority has issued various orders / instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation.

And whereas, it has been observed that ICMR Authorized Laboratories, despite repeated directions / requests, have not been filling up / are wrongly filing up the fields on the ICMR Portal i.e. ***cvanalytics.icmr.org.in*** resulting into a situation where the data pertaining to the NCT of Delhi is either not getting reflected correctly or reflected with significant amount of delays leading to disparity in the real situation and the one reflected on the portal.

And whereas, such delay in updating of information on the portal or incorrect reflection of the COVID situation may lead to difficulties in effective management of COVID19 in NCT of Delhi and hampers the efforts of the Government in containing the pandemic as a whole.

And whereas, the importance of timely and correct information, in respect of each and every test and patient, need not be emphasized in effective management of COVID19 in NCT of Delhi

Now, therefore, in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, I hereby direct **all the ICMR Authorized Labs (Government & Private)** within N.C.T. of Delhi to comply with the following guidelines in carrying out the COVID19 tests:

- a) Sample should only be collected by ICMR accredited labs for COVID-19 testing;
- b) It is mandatory for all accredited labs to use RTPCR App for sample collection and they must ensure that all requisite details are duly filled in RTPCR App on a real time basis;
- c) Only those samples should be accepted for which the Sample Registration Form (SRF) is duly filled up by the patients and samples without completed Sample Registration Form (SRF) "in the RTPCR App" should not be accepted and must be returned;
- d) The collection centre in Delhi shall **fill the SRF in RTPCR App** only, else their samples should not be accepted by the labs;
- e) Manual Sample Requisition Form (SRF) should not be accepted and RTPCR App filled samples should only be accepted;

- f) All details of the Sample Registration Form (SRF) should be duly entered into the portal without fail;
- g) The sample collection of any laboratory shall not exceed 110% of its capacity, as overcrowding of samples leads to inordinate delays;
- h) Labs must update total number of pending samples everyday by 6.00 pm, without fail at idsplabreporting@gmail.com;
- i) The reports of all samples collected must be given **within 24 hours and not later than 48 hours**, in any case;
- j) The data on testing should be entered on a real time basis on ICMR Portal as soon as the test results are out;

It is further directed that the **District Magistrate** concerned shall supervise and ensure the compliance of the above directions by the COVID-19 Testing Labs/Hospitals situated within their jurisdiction and shall also ensure that any violation of the above directions is penalized under the appropriate provisions of Indian Penal Code, 1908, Epidemic Diseases Act, 1897, COVID-19 Regulations, 2020 as well as the Disaster Management Act, 2005.

The directions contained in the order of DDMA No. F.2/08/2020/S.I/118 dated 30.04.2020 shall continue to be scrupulously followed.


(Vijay Dev)

Chief Secretary, Delhi

To,

1. All District Magistrates, Government of Delhi
2. All ICMR Authorized Laboratories (Government & Private)- to be served through the respective District Magistrates.
3. All MSs / MDs under H&FW Department, GNCTD.

Copy for information to:

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD.
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD.
4. Secretary to Hon'ble Revenue Minister, GNCTD.
5. Secretary to Hon'ble Health Minister, GNCTD.
6. Secretary to Hon'ble Labour Minister, GNCTD.
7. Secretary to Hon'ble Social Welfare Minister, GNCTD.
8. Secretary to Hon'ble F&S Minister, GNCTD.
9. Addl. Chief Secretary (Home), GNCTD.
10. Pr. Secretary (Revenue) / Divisional Commissioner, GNCTD.
11. Pr. Secretary (H&FW), GNCT of Delhi.
12. All District DCPs of Delhi.
13. Director, DGHS, GNCTD.
14. All CDMOs, GNCTD.
15. Director, DIP, GNCTD for wide publicity.
16. System Analyst, O/o Divisional Commissioner, Delhi for uploading the order on the website – ddma.delhigovt@nic.in.
17. Guard file.